

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

13.

**C.P.(CAA)/89(MB)/2024
c/w C.A.(CAA)/7(MB)/2024**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.05.2024**

NAME OF THE PARTIES: Karza Technologies Private Limited

SECTION: 230-232 OF THE COMPANIES ACT, 2013.

ORDER

1. Mr. Gaurav Joshi, Ld. Sr. Counsel a/w Mr. Mehul Shah, Mr. Aman Yagnik, Mr. Haabil Vahanvaty, Mr. Amit Panwar and Ms. Ishrita Bagchi i/b Khaitan & Co., Ld. Counsel for the Petitioner Companies present.
2. Petitioner Companies shall get the notice published at least 10 days before the next date of hearing in 2 newspapers i.e. 'Loksatta' in Marathi language and 'Business Standard' in English Language.
3. In the meanwhile, the ROC, Regional Director and Official Liquidator to file their report before the next date of hearing.
4. Company Scheme Petition is admitted and fixed for final hearing on 20 June 2024.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

16.05.2024/pvs